

and Handling) Rules, 1988 notified under the Environment Protection Act, 1986, by developing comprehensive plans for segregation, collection, treatment, transportation and disposal of the hospital waste.

(c) and (d) Health being a State subject, such information is not centrally maintained. However as far as Central Government Hospitals namely Safdarjang Hospital, New Delhi, Dr. Ram Manohar Lohia Hospital. New Delhi and Lady Harding Medical College, New Delhi and its associated hospitals are concerned, bio-Medical Waste (Management and Handling) Rules, 1998 is strictly adhered to while disposing of Hospital waste materials.

#### **Welfare officers**

3732. SHRI VARINDER SINGH BAJWA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Welfare Officers attached to C.G.H.S. dispensaries in Delhi continue on the post even after their retirement and their functioning is never watched and they act mostly in self interest and as pawns of administration;

(b) whether Government propose to review this system for the better;

(c) if so, by when that is likely to be done with details of thinking of Government on the issue; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) The Area Welfare Officers are nominated by Department of Personnel and Training (DOPT) and are co-opted to the Welfare Committee attached to dispensary. The Area Welfare Officers continue to function till replaced by another officer by DOPT. The CGHS has no role in the appointments of Area Welfare Officer.

#### **Admission to private medical courses**

3733. SHRI V. HANUMANTHA RAO:

DR. T. SUBBARAMI REDDY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Supreme Court recently found sufficient reasons to suspect foul play in admissions to professional medical and dental colleges in the country after it came across two identical cases of students being denied admission to college, offered during counseling;

(b) if so, whether sounding critical of DGHS contention of communication gap, Court was unnerved to the functioning of regulatory bodies in the country that facilitate setting up of private professional colleges without recognition;

(c) if so, what is the latest position and whether any directive has been issued by Government in this regard; and

(d) if so, the reaction of Government thereto?